

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No.4048/2018

This the 24th day of October, 2018

Hon'ble Ms.Praveen Mahajan, Member (A)

Mrs. V.S. Salve aged 57 years (Approx.)'B' T.G.T.
W/o Sh.Shailendraq Joy Salve
R/o D-53, Acharya Niwas,
New Navy Nagar, Colaba,
Mumbai
Temporary at
J-109/8, Gali No.6, Jaitpur
Badarpur,
New Delhi-44

—Applicant

(By Advocate: Shri K.M. Singh)

Versus

Kendriya Vidyalaya Sangathan
18, Institutional Area
Shaheed Jeet Singh Marg
New Delhi.
Through The Commissioner KVS.

—Respondent

ORDER(ORAL)

At the very outset, learned counsel for the applicant states that he would be satisfied if the representation of the applicant dated 10.10.2018 (Annexure A-3), is decided by the respondents by way of an appropriate order in a time bound manner.

2. In view of limited prayer made by the applicant, the respondents are directed to decide the aforesaid representation of the applicant by way of passing a reasoned and speaking order within a period of 90

days from the date of receipt of a certified copy of this order. They are also directed to treat this OA as additional representation wherein other relevant judgments etc. are available. It is made clear that nothing has been commented on the merits of the case.

3. O.A. is disposed of at the admission stage. No costs.

**(Praveen Mahajan)
Member(A)**

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